

(c) whether Government have promised to give employment to the farmers whose lands have been acquired ?

**THE MINISTER OF PARLIAMENTARY AFFAIRS AND WORKS AND HOUSING (SHRI BHISHMA NARAIN SINGH) :** (a) to (c). The information is being collected and will be laid on the Table of the Sabha.

#### **Accommodation Facilities to Retired Government Servants**

2288. **SHRI K. LAKKAPPA :** Will the Minister of **WORKS AND HOUSING** be pleased to state :

(a) the accommodation facilities, Government have provided to the retired Government servants ;

(b) whether they can share Government accommodation with the allottees of Government accommodation irrespective of pools of accommodation after retirement as they cannot pay exorbitant rent for a private accommodation ;

(c) if not, whether Government are aware that they are deprived of both the shelter as well as the ration card as a result thereof ;

(d) if so, what alternative arrangements Government propose for them ; and

(e) what are the relevant rules regarding sharing of Government accommodation by Government servants irrespective of pools of accommodation and also retired Government servants ?

**THE MINISTER OF PARLIAMENTARY AFFAIRS AND WORKS AND HOUSING (SHRI BHISHMA NARAIN SINGH) :** (a) The concession of ad hoc allotment of general

pool accommodation to the son, unmarried daughter and spouse of the retired Government servant is available subject to fulfilment of certain conditions.

(b) Yes, Sir.

(c) and (d). Does not arise.

(e) Retired Central Government servant can share the general pool accommodation allotted to the Central Government employees.

#### **Interpool Arrangement for allotment of Government Accommodation**

2289. **SHRI CHANDRADEO PRASAD VERMA :** Will the Minister of **WORKS AND HOUSING** be pleased to refer to the reply given to Unstarred question No. 2490, 26th July, 1982 regarding interpool arrangement for allotment of Government accommodation and state :

(a) whether the matter has fully received the attention of Government now ;

(b) if so, what arrangements has been made by Government for ad-hoc allotment of quarters to the wards of the retired Government servants who happened to belong to a different pool of accommodation ; and

(c) if not, what further steps has been taken by the Government to expedite the matter ?

**THE MINISTER OF PARLIAMENTARY AFFAIRS AND WORKS AND HOUSING (SHRI BHISHMA NARAIN SINGH) :** (a) Yes, Sir.

(b) and (c). The matter has been examined on the basis of the comments received from different Ministries/ Departments concerned. Most of these Departments have not agreed for

inter-pool adjustments in the concession of Ad hoc allotment to the eligible wards of the retired Government servants.

**Representation from All Party Delegation from West Bengal Demanding water for Calcutta and Haldia Ports**

2290. SHRI SATYAGOPAL MISRA: Will the Minister of IRRIGATION be pleased to state:

(a) whether it is a fact that an all party delegation from West Bengal has given a representation to the Central Government demanding 40 thousand cusecs of water in the river Hoogly throughout the year for the benefit of the Calcutta and Haldia ports;

(b) if so, the details of the demands thereof; and

(c) if so, the decision/reaction of the Central Government thereon?

THE MINISTER OF STATE IN THE MINISTRY OF IRRIGATION (SHRI Z.R. ANSARI): (a) to (c) An all party delegation representing West Bengal Lgsislative Assembly have recently presented a Memorandum to the Central Government. The Memorandum inter-alia had made the following demands:—

- (i) The discharge of 40,000 cusecs of water should flow to the Calcutta Port from the River Ganga at Farakka around the year (including the lean season from January to May);
- (ii) The present agreement on the Ganga waters with Bangladesh at Farakka (which expires on 4th November, 1982) should not be renewed as it has proved detrimental to the interest of India;
- (iii) Over and above the requirement of 40,000 cusecs for the Calcutta Port, West Bengal

should get 15,000 cusecs from the River Ganga at Farakka for stabilising irrigation in the Ganga Basin in West Bengal: and

- (iv) The water resources in the Brahmaputra River Basin should be harnessed to augment the dry season flows of the River Ganga at Farakka and of the River Teesta. The Brahmaputra-Ganga Link Canal Project, proposed by India in this connection is a welcome proposal to meet the requirements of both India and Bangladesh. The Bangladesh Government should be impressed upon to agree to this Link Canal Project and for its early implementation.

The natural flows in the River Ganga at Farakka during the lean season is not adequate to meet the full requirements of India and the reasonable needs lower down in Bangladesh. For this purpose the Govt. of India have been endeavouring the augment the flows at Farakka and India has proposed the Brahamaputra-Ganga Link Canal Project.

Pursuant to the visit of Lt. General H.M. Ershad, President of the Council of Ministers, Govt. of Bangladesh on 6th and 7th October, 1982, and his meetings with the Prime Minister an Indo-Bangladesh Memorandum of understanding was signed on 7th October, 1982, by the Foreign Ministers of India and Bangladesh. According to this the two leaders recognised that the basic problem of inadequate flow of waters in the Ganga available at Farakka imposed sacrifices on both countries and that it was necessary to arrive at an equitable sharing of waters available at Farakka. They further agreed that the long-term solution lay in augmenting the flow available at Farakka and to this end directed their experts concerned to expedite studies of the economic and technical feasibility of the schemes which had